

[Shri Jawaharlal Nehru]

must do it if the necessity requires. Here we talk about emergency and hard work and yet we refuse to sit an hour more. I do not understand. Other Parliaments sit all the night, if necessary. Have we grown so soft as to get frightened of a little extra work?

**Shri Vasudevan Nair:** As the Prime Minister said, we are prepared to sit for the night also. There is one point for the consideration of the hon. Minister. Apart from what Mr. Kamath has said, we are having a Constitution Amendment Bill which you know will validate the Kerala Agrarian Relations Act which has been invalidated by the High Court. It is a non-controversial Bill having only 3 clauses. I am sure, we can pass it within half an hour. That will help a large number of people. We meet only after three months. I would like the hon. Minister to consider this question also. If possible, we can pass that Bill also.

**Shri Buta Singh:** May I know from the hon. Prime Minister as to when the report on the Serajuddin Affairs is expected to be placed on the table of the House?

**Shri Jawaharlal Nehru:** I hope to make a brief statement tomorrow.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** My hon. friend Mr. Kamath has said about the present session. I do not know if I, or the Government, or anybody else, can be held responsible. If anybody is responsible, it is the entire House. We know we all decided that the House will continue till the 7th. That is the dead-line there. We would have had taken up both the things, the Dhebar Commission's report and also the Planning Commission's report if we had adhered to the schedule which was approved by the House. You know, Sir, because the House wanted and you also decided,

the time was extended. How can I do it? I do not know. How am I responsible for this? Naturally, these two items must be carried over to the next session.

About the future business, we will always try to inform the House ten days in advance. I cannot say, three months in advance, to my hon. friends what we are going to do in the next session.

**Shri Hari Vishnu Kamath:** He has completely misunderstood what I said. In the first place, I never held him responsible for this. As regards the next session.....

**Mr. Speaker:** I have understood him what he wants to say.

He only says, whatever can be finished now, within the next two days, we will finish it, and we are adjourning tomorrow. That is one thing. Whatever is left, even though it is on the agenda, that would be carried to the next session. That is all that he has said. Am I right?

**Shri Satya Narayan Sinha:** Yes Sir; certainly. For the Vivian Bose Commission Report, we have decided on 12 hours. Our friends will have to sit beyond 5 if they have to finish.

**Some Hon. Members:** Copy....

**Mr. Speaker:** They are available at the counter.

12-20 hrs.

CONSTITUTION (SEVENTEENTH  
AMENDMENT) BILL\*

**The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):** With your permission, Sir, on behalf of Shri A. K. Sen, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 6-5-1963.

**Shri Vasudevan Nair** rose—

**Mr. Speaker:** Is it the same Bill connected with Kerala?

**Some Hon. Members:** Yes.

**Shri Vasudevan Nair:** We are prepared to sit late in the night.

**Mr. Speaker:** Give him leave, first. The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**Shri Hajarnavis:** I introduce the Bill.

12:22 hrs.

**MOTION RE: REPORT OF THE COMMISSION OF INQUIRY INTO DALMIA-JAIN COMPANIES**

**The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo):** Sir, I beg to move:

"That the Report of the Commission of Inquiry appointed to investigate into the administration of certain Dalmia-Jain Companies laid on the Table of the House on the 23rd January, 1963, be taken into consideration."

**Shri Bakar Ali Mirza (Warrangal):** On a point of order, Sir,...

**Mr. Speaker:** Let him make the motion.

**Shri Bakar Ali Mirza:** The motion...

**Mr. Speaker:** Let the motion come. He can't make the motion: is this the point of order?

**Shri Kanungo:** At the outset, it may be useful to make a brief survey of the circumstances leading to the Constitution of the Commission. Between 1949 and 1951, numerous complaints were received by Government from

various sources against the management of Dalmia-Jain group and in 1952, Government appointed Inspectors to investigate into the affairs of three important companies controlled by this group. The Inspectors found many objectionable features in the management of Dalmia-Jain Airways Ltd., and on the basis of these findings the Registrar of Companies, Delhi, filed a F.I.R. with the Special Police Establishment in November, 1953. The S.P.E. thereafter conducted a large number of searches all over India for the relevant books and accounts relating to the D. J. Airways and the allied concerns and got hold of valuable material which was subsequently made over to the Commission.

While these enquiries were going on, an investigation was ordered into the affairs of Bharat Insurance Company belonging to this group on receipt of some information about the diversion of funds by it. The investigation report submitted in July 1953, disclosed considerable manipulation of the company's funds and callous disregard of the interests of the policy holders. Subsequently, the company's failure to produce the securities held by it for its auditor's physical verification came to Government's notice whereupon the matter was entrusted to the Special Police Establishment. Following the investigation by the Special Police, Shri R. Dalmia was arrested and subsequently prosecuted on charges of criminal conspiracy and breach of trust under section 120B read with section 409 of the Indian Penal Code. He was convicted and sentenced to two years simple imprisonment in 1959.

Following the enquiries and investigations mentioned above, Government felt that a comprehensive investigation into the affairs of the companies managed by the Dalmia-Jain group was called for in order to ascertain the full facts about the *modus operandi* of the management, to expose the malpractices committed by the persons connected with these concerns and to recommend the steps to be